Q.No.1222 Question was cancelled.

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-1223
ANSWERED ON-27/07/2022

TIME-BOUND FILING OF RESPONSES BY GOVERNMENT/NHAI IN HIGH COURTS

1223. DR. ASHOK BAJPAI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

(a) number of cases pending in the various High Courts against Government/NHAI with their particulars and the details of the cases wherein no response could be filed so far by Government/NHAI;

(b) details of the initiatives taken, if any, for time-bound filing of responses on behalf of Government/NHAI in the matters pending before the High Courts;

(c) whether any responsibility has been fixed on the officers of Government/NHAI to file responses in the pending cases before the High Courts within the fixed timeline; and

(d) if so, details of such instructions/Office Memorandums and the method of monitoring filing of responses in the High Courts?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) As per available information, details may be seen at Annexure.

(b) & (d) A complete web-based application namely Legal Information Management and Briefing Systems (LIMBS) is being implemented for digital monitoring of court cases. Instructions have been issued to the officers for proper monitoring of court cases so that replies are filed on time.

(c) The Government Servants/Members of a service are governed by the Central Civil Services (Conduct) Rules, 1964, Central Civil Services (Classification, Control & Appeal) Rules, 1965 and All India Services (Conduct) Rules, 1968, which have adequate provisions for holding them responsible for any lapse in their duties including lapses for handling court cases.

Annexure

STATEMENT REFERRED TO IN REPLY TO PART (A) OF RAJYA SABHA UNSTARRED QUESTION NO.1223 FOR ANSWER ON 27/07/2022 ASKED BY DR. ASHOK BAJPAI REGARDING TIME-BOUND FILING OF RESPONSES BY GOVERNMENT/NHAI IN HIGH COURTS

Sl. No.	Name of the Court	Number of cases pending in which Union of India is a party (As on 31.05.2022)	Number of cases pending in which NHAI is a party	
			Number of Court cases	Reply not filed
1	HON'BLE HIGH COURT OF BOMBAY	1118	434	28
2	HON'BLE HIGH COURT OF ALLAHABAD	2399	898	52
3	HON'BLE HIGH COURT OF CALCUTTA	-	711	0
4	HON'BLE HIGH COURT OF CHHATTISGARH	2032	564	136
5	HON'BLE HIGH COURT OF DELHI	14117 (As on 28.02.2022)	10	0
6	HON'BLE HIGH COURT OF GAUHATI	746	44	15
7	HON'BLE HIGH COURT OF GUJARAT	3680	61	0
8	HON'BLE HIGH COURT OF ANDHRA PRADESH	2552	484	10
9	HON'BLE HIGH COURT OF HIMACHAL PRADESH	2528	106	49
10	HON'BLE HIGH COURT OF J & K	-	29	0
11	HON'BLE HIGH COURT OF JHARKHAND	412	66	20
12	HON'BLE HIGH COURT OF KARNATAKA	399	488	3

13	HON'BLE HIGH COURT OF KERALA	12002	848	53
14	HON'BLE HIGH COURT OF MADHYA PRADESH	13173	332	19
15	HON'BLE HIGH COURT OF MADRAS	-	342	36
16	HON'BLE HIGH COURT OF MANIPUR	35	Nil	Nil
17	HON'BLE HIGH COURT OF MEGHALAYA	26	Nil	Nil
18	HON'BLE HIGH COURT OF ODISHA	-	94	11
19	HON'BLE HIGH COURT OF PATNA	6172	317	28
20	HON'BLE HIGH COURT OF PUNJAB & HARYANA	17602	627	61
21	HON'BLE HIGH COURT OF RAJASTHAN	859	351	25
22	HON'BLE HIGH COURT OF SIKKIM	20	Nil	Nil
23	HON'BLE HIGH COURT OF TRIPURA	138	Nil	Nil
24	HON'BLE HIGH COURT OF TELANGANA	3294	510	18
25	HON'BLE HIGH COURT OF UTTARAKHAND	77	23	11

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